

**Central Administrative Tribunal
Ernakulam Bench**

CP(C)/180/00022/2020
in OA 145/2018

Thursday, the 30th day of September, 2021

CORAM

**HON'BLE MR.P.Madhavan, JUDICIAL MEMBER
HON'BLE Mr.K.V.Eapen , ADMINISTRATIVE MEMBER**

Soumya.P., aged 38 years,
W/o. Sidheesh Kumar.P.C.,
Inspector of Central taxes and Central Excise (Vigilance Section),
Office of the Chief Commissioner, Central Taxes,
Central Excise and Customs (Trivandrum Zone),
Central Revenue Building I.S Press Road,
Cochin – 682 018, Residing at Puthen Veedu, North Aryad.P.O.,
Alappuzha District, PIN-695 538.

Petitioner

(By Advocate:Mr.T.C.Govindaswamy)

Versus

Shri.Shyam Raj Prasad
Chief Commissioner
Central Taxes and Central Excise, (Trivandrum Zone),
Central Revenue Building I.S Press Road,
Cochin – 682018.

Respondents

(By Advocate:Mr.M.K.Padmanabha Nair, ACGSC)

The CP(C) having been taken up on 30th September 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (Oral)**P.Madhavan, Judicial Member**

Learned counsel for the petitioner has filed an M.A./180/619/2021 to withdraw the contempt petition. No serious objection raised from other side. M.A./180/619/2021 to withdraw the contempt petition is allowed. Accordingly the C.P(C) is closed as withdrawn.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure P1 - A true copy of the said order of this Hon'ble Tribunal in O.A No. 180/00145/2018 dated 14.08.2018.

Annexure P2 - A true copy of the letter bearing File No.S/B-448/HRD(HRM) CAT(OA-1237)/2016/Pt.II dated 18.05.2017 issued from the office of the 3rd respondent in the OA.

Annexure P3 - A true copy of the order of this Hon'ble tribunal in MA No.180/27/2019 in OA No.180/00145/2018 dated 9th January 2019.

Annexure P4 - A true copy of the order of this Tribunal in MA No.180/358/2019 in OA No.180/00145/2018 dated 2nd April 2019.

Annexure P5 - A true copy of the Judgment of the Hon'ble High Court of Kerala in OP(CAT) No. 163/2019 dated 27.11.2019.

Annexure CP-R1 - True copy of the document No:F.No.A-35015/2018- Ad.VI dated 27.05.2019.

Annexure CP-R2 - True copy of the judgment of Hon'ble Supreme Court of India.

Annexure CP-R3 - True copy of the document F.No.A.32022/57/2016- Ad.III.A[PL.IV] dated 05.05.2020.

Annexure CP-R4 - True copy of the document No.20011/1/2012-Estt.[D] dated 04.03.2014.

Annexure CP-R5 - True copy of the document F.No.A32022/57/2016- Ad.IIIA[PartVI] dated 18.08.2020.

Annexure MA 2 - True copy of the letter F No. A.32022/57/2016- Ad.III.A (Part VI) dated 21st December, 2020.

Annexure CP-R6 - True copy of the Brief summary in B.S.Murthy Vs A. Ravinder Singh Before the Supreme Court of India.

Annexure CP-R7 - True copy of the Brief Statement in Union of India & Other Vs Dhirendra Kumar Bhakta & Others Before the High Court of Punjab & Haryana.

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